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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH : AT HYDERABAD

DA 560/94.

Dt. of Order:5-5-94.

P.Sundara Rajulu

....Applicant

Vs.

1. The Government of India,
represented by its Secretary,
Ministry of Human Resources
Development, Dept. of Women &
Child Development,
Shastri Bhavan, New Delhi.
2. Dy. Technical Adviser, Govt. of India,
Office of Food & Nutrition Board,
Southern Region, Madras.
3. Sri N.S.Shankaran

....Respondents

Counsel for the Applicant : Shri G.Bhikshapathi

Counsel for the Respondents : Shri N.V.Ramana, Addl.CGSC

CORAM :

THE HON'BLE SHRI T.CHANDRASEKHAR REDDY : MEMBER (J)

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

....2.

1. The subject is being treated as a person of
concern for the subject and the subject is being
2. It is also further provided to one notice by the subject
book and information extension unit.

3. The subject is being treated as a person of concern
and the subject will not be able to receive the subject of
concern is concerned only with the subject, the subject
of concern, and the subject of concern is being treated as a
person of concern of local interest in concern, and
4. The subject is being treated as a person of concern
for the subject and the subject.

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for the subject and the subject is being treated as a
person of concern of local interest in concern, and

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person of concern of local interest in concern, and
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person of concern of local interest in concern, and
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person of concern of local interest in concern, and
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for the subject and the subject is being treated as a
person of concern of local interest in concern, and

(The subject is being treated as a person of concern
for the subject and the subject is being treated as a
person of concern of local interest in concern, and)

Subject

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Judgement

per Hon. Mr. T. Chandrasekhara Reddy, Member(J))

This is an application filed under Section 19 of the Administrative Tribunals Act, 1985, to direct the respondents 1 and 2 to continue the Petitioner as Demonstration Officer, Food and Nutrition Extension Unit, Food and Nutrition Board, Visakhapatnam, or alternatively transfer him to any place in Andhra Pradesh or Tamilnadu in the interest of justice.

2. The applicant at present is working as Demonstration Officer, Food and Nutrition Extension Unit, Andhra University Campus, Visakhapatnam. By the impugned order dated 21-4-94 the applicant ^{was} ~~is~~ transferred from Visakhapatnam to Ludhiana in the State of Punjab. So the present OA is filed questioning the transfer of the applicant vide order dated 21-4-1994 transferring the applicant from Visakhapatnam to Ludhiana and for other reliefs as indicated above.

3. We have heard at ^{the} admission stage Mr. G. Bikshapathi, learned counsel for the applicant and Sri N.V. Ramana, learned counsel for the respondents.

4. During the course of hearing it was brought to our notice that knowledge of local language is essential for discharging the duties of Demonstration Officer and the applicant is conversant only with Tamil ^{and} English languages and that he will not be able to discharge ^{his} ~~the~~ duties at Ludhiana in the State of Punjab as Demonstration Officer, Food and Nutrition Extension Unit, ^{in view of the language} ~~problem~~.

5. It is also further brought to our notice by the learned counsel for the applicant that the applicant is a heart patient and that his son is having kidney problem, and if

T. S. Reddy

To: The Secretary, Ministry of Human Resources

Development, Dept. of Women & Child Development,
Shastri Bhavan, New Delhi (Govt. of India)

2. Deputy Technical Adviser, Govt. of India, office
of Food & Nutrition Board, Southern Region, Madras.

3. One copy to Mr. G. Bikshapathi, Advocate, 16-9-749/1 41,
Race Course Road, Old Malakpet, Hyderabad.

4. One copy to Mr. N. V. Ramana, Addl. CGSC.

5. One copy to Library, C.A.T., Hyderabad.

6. One copy to N. S. Shankaran, Demonstration officer,
Govt. of India, Food & Nutrition Board, Ludiana, Punjab State.

7. One spare copy.

The enclosed copy of the report is being forwarded to the

Secretary, Ministry of Human Resources Development, New Delhi.

Yours faithfully,

The Secretary, Ministry of Human Resources Development, New Delhi.

The Secretary, Ministry of Human Resources Development, New Delhi.

The Secretary, Ministry of Human Resources Development, New Delhi.

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The Secretary, Ministry of Human Resources Development, New Delhi.

The Secretary, Ministry of Human Resources Development, New Delhi.

(Signature)
(Name)

(Signature)
(Name)

Noted
Secretary

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CB

the transfer order comes into effect that he and his family will be put to undue misery.

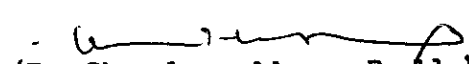
6. The applicant herein had put in a representation dated 30-4-1994 to the Competent authority as against the transfer order dated 21-4-1994. The Competent authority the applicant. It is open to the Competent authority to take into consideration all the aspects and consider whether the applicant should be allowed to continue either at Visakhapatnam or at any other suitable place in Andhra Pradesh or in Tamilnadu.

7. So in view of the above said facts and circumstances, it would be appropriate to dispose of this OA at admission stage by giving appropriate direction so as to protect the interests of the applicant and to sub-serve the ends of justice. The Competent authority shall pass appropriate orders on the representation dated 30-4-1994 as early as possible. If the applicant continues to be aggrieved by the orders passed by the Competent authority on the representation of the applicant, the applicant would be at liberty to approach this Tribunal afresh in accordance with law.

8. In view of the facts and circumstances, ^{of this case} we direct the respondents not to ^{give to} effect the transfer order dated 21-4-94 ^{with regard to the Applicant only in this OA} until the representation of the applicant dated 30-4-94 is decided.

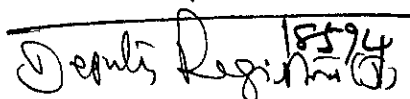
9. OA is disposed of accordingly. No order as to costs.


(R. Rangarajan)
Member (Admn.)


(T. Chandrasekhara Reddy)
Member (Judl.)

Dated : May 5, 1994
Dictated in Open Court

sk


Deputy Registrar 15594

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE ~~MR. JUSTICE V. NEELADRI RAO~~
VICE CHAIRMAN

~~AND~~

THE HON'BLE ~~MR. A. B. GORTHI~~ MEMBER (AD)

~~AND~~

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER (JUDL)

AND

THE HON'BLE MR. R. RANGARAJAN : M (ADMN)

Dated: 5 - 5 - 1994

ORDER/JUDGMENT

~~M.A./R.A./C.A./No.~~

~~in~~
O.A.No. 5604u.

T.A.No. (w.p.)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions in *Administrative Stage*

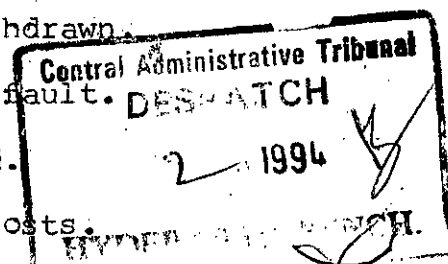
Dismissed.

Dismissed as withdrawn.

Dismissed for Default. DESPATCH

Rejected/Ordered.

No order as to costs.



10/5/94

(Signature)